

## Ram Sundar Karmokar Vs Sheikh Lochan

**Court:** Calcutta High Court

**Date of Decision:** Nov. 20, 1916

**Citation:** 38 Ind. Cas. 942

**Hon'ble Judges:** Newbould, J; N.R. Chatterjea, J

**Bench:** Division Bench

### Judgement

1. We are of opinion that the learned Subordinate Judge is right in holding that an occupancy holding not transferable by custom or usage cannot

be sold in execution of a money-decree when the raiyat objects to the sale. The same view was taken in an unreported case, Appeal from Order

No. 412 of 1915 [Narayani v. Nabin Chandra Chowdhari 36 Ind. Cas. 803 : 21 C.W.N. 403]; and we see no reason to differ from the view

taken in that case. The Rule is accordingly discharged.